

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.APPEAL.NO.456 OF 2020

(AGAINST THE ORDER DATED 07/05/2020 IN TEMP NO.274/2020 OF 1ST
ADDITIONAL SESSIONS COURT, KOLLAM)

APPELLANT/ACCUSED:

CHANDRAJITH, AGED 19 YEARS,
S/O SHIBU CHANDRAN, OMANAVILASAM,
NEAR KANYAMANDAM DEVI TEMPLE,
KALAKKODE CHERRY, BHOODHAKKULAM VILLAGE,
KOLLAM TALUK.

BY ADV. M R SASITH PANICKER

RESPONDENTS:

1. STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682031
2. THE ASSISTANT COMMISSIONER OF POLICE
CHATHANNOOR - 691572
3. RAVEENDRAN, S/O GOPALAN, RATHEESH BHAVAN ,
POOTHAKKULAM VILLAGE, PARAVOOR, KOLLAM-691302

R1-R2 BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON
12.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

ASHOK MENON, J.

Crl.Appeal No.456 of 2020

Dated this the 12th day of May, 2020

J U D G M E N T

Learned counsel for the appellant seeks permission to withdraw the Criminal Appeal. Permission is granted and the Criminal Appeal is dismissed as withdrawn.

**ASHOK MENON
JUDGE**